

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 117/MP/2021

- Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking recognition of force majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to extension of Scheduled Commissioning Date and stay of any coercive measures including stay of encashment of Performance bank Guarantee.
- Date of Hearing : 11.4.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Mytrah Vayu (Sabarmati) Pvt. Ltd. (MV SPL)
- Respondents : Solar Energy Corporation of India Ltd. (SECI) and Anr.
- Parties Present : Ms. Pratiksha Chaturvedi, Advocate, MV SPL
Ms. Tanya Sareen, Advocate, SECI
Shri Aneesh Bajaj, Advocate, SECI

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for an adjournment in the matter.

2. Learned counsel for the Respondent, SECI submitted that while SECI will not take any coercive action against the Petitioner in terms of the Record of Proceedings for the hearing dated 28.5.2021, the Petitioner ought to be directed to keep its Bank Guarantee furnished to SECI alive in the meantime.

3. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter by way of last chance. The Commission also directed the Petitioner to keep the BG furnished to SECI alive till outcome of the present matter.

4. The Petition shall be listed for hearing on 23.05.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

